

Directorate of Education, Delhi Administration, some time in November, 1981;

(b) if so, how many out of them have since been appointed; and

(c) the time by which the remaining candidates will be considered for appointments with reasons for delay?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): (a) Yes, Sir.

(b) As reported by the Delhi Administration, 16 male and 9 female candidates have since been appointed.

(c) The names of the remaining candidates from the panel will be considered as and when the vacancy position is known.

Freight Charges from Udaipur to Ahmedabad via Himatnagar

3995. SHRI JAI NARAYAN ROAT: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the railway line from Udaipur to Ahmedabad via Himatnagar has come into operation;

(b) if so, the details thereof and since when;

(c) whether it is also a fact that railway charges from the passengers, the freight and fare are on the same pattern as they were enforced before the operation of this line; and

(d) if so, the details thereof and the specific reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes.

(b) Ahmedabad-Himatnagar MG section was completed and opened in 1897. Himatnagar-Udaipur MG line was opened in 1965.

(c) and (d). The freight and fares on this section are being charged on

the actual distance inflated by 50 per cent since the opening of this section for traffic, as the line has not been found to be remunerative on the basis of normal rates and fares.

Manufacture of Ayurvedic Medicines

3996. DR. VASANT KUMAR PANDIT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Drug Controller (India) has issued instructions to State Authorities to allow manufacture of "Ayurvedic Medicines" wherein "Ayurvedic Herbs and Material" is predominant;

(b) whether the Food and Drugs Administration Maharashtra has referred the matter soliciting clarification on the policy of the Government in respect of the "Mishra-Aushadhi" and "Ayurvedic Injections"; and

(c) what decision has the Government taken to allow manufacture of Mishra Aushadhi and introducing Ayurvedic Injections, proposed by several manufacturers in the country?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (c). The Drugs Controller (India) has issued instructions banning the fixed dose combinations of Ayurvedic, Unani Drugs with modern drugs. The definition of "Patent or Proprietary Medicine" in relation to Ayurvedic, Siddha or Unani Tibb systems of medicine in the Drugs and Cosmetics Amendment Bill, 1982 as recently passed by Parliament excludes Ayurvedic Injections.

Planning Commission Member's criticism of University set-up

3997. SHRIMATI PRAMILA DANDAVATE: Will the Minister of EDUCATION AND CULTURE be pleased to state:

(a) whether Government have noted the recent statement of one of the